

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 317**  
**CP-216/ND/2023**

**IN THE MATTER OF:**

M/s. Desai Construction Pvt. Ltd. .... Petitioner/Applicant  
Vs.  
M/s. Fernas Construction India Pvt. Ltd. and Ors. .... Respondent

**Order u/S. 213 of Companies Act, 2013**

**Order delivered on 01.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Respondent :

**ORDER**

Mr. Gaurav Kumar, the authorized representative appearing on behalf of the Petitioner Company seeks time to comply with the order dated 22.04.2024. One week time granted.

Mr. Vedant Ojha, Deputy Registrar appears for the Respondent Nos. 4, 5 & 6. Ten days time granted for filing the reply affidavit.

List the matter **on 09.09.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**